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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 13(RE-2001)/1997-2002

NEW DELHI:21st May 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely —

“Notification no. 11(RE-2001)/97-2002 dated 02.05.2001 and Notification No. 12 (RE-2001) dated 08.05.2001 stand withdrawn.”

This issues in public interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)
Dy. Director General of Foreign Trade